



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

गुरुवार, मे ८, २००८/वैशाख १८, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Court-fees (Amendment) Act, 2008 (Mah. Act No. XVII of 2008), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XVII OF 2008.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 8th May 2008).

An Act further to amend the Bombay Court-fees Act, 1959.

Bom. XXXVI of 1959. WHEREAS it is expedient further to amend the Bombay Court-fees Act, 1959, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Court-fees (Amendment) Act, 2008. Short title and commencement.

(2) It shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

(४७७)

Amendment  
of section 43  
of Bom.  
XXXVI of  
1959.

2. In section 43 of the Bombay Court-fees Act, 1959 (hereinafter referred to as "the principal Act"), in sub-section (2),—

Bom.  
XXXVI  
of  
1959.

(i) after the word "petitioners," the words and figures "complainants under section 138 of the Negotiable Instruments Act, 1881," shall be inserted;

26 of  
1881.

(ii) after the word "petitions," the words and figures "complaints under section 138 of the Negotiable Instruments Act, 1881," shall be inserted;

26 of  
1881.

(iii) after the words "in suits" the words and figures "complaints under section 138 of the Negotiable Instruments Act, 1881," shall be inserted.

26 of  
1881.

Amendment  
of Schedule  
I of Bom.  
XXXVI of  
1959.

3. In Schedule I to the principal Act, after article 17, the following article shall be inserted, namely:—

"18. Application or petition containing complaint or charge of an offence under section 138 of the Negotiable Instruments Act, 1881.

(A) When the amount of cheque does not exceed ten thousand rupees.

Two hundred rupees.

26 of  
1881.

(B) When the amount of cheque exceeds ten thousand rupees.

Two hundred rupees for every ten thousand rupees or part thereof subject to the maximum of rupees one lakh fifty thousand."

Amendment  
of Schedule  
II of Bom.  
XXXVI of  
1959.

4. In Schedule II to the principal Act, in article 1, in clause (c), sub-clause (ii) shall be deleted.